

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2818
TO BE ANSWERED ON 20TH MARCH, 2018**

MALPRACTICES IN MEDICAL COLLEGES

2818. SHRI CHUNIBHAI KANJIBHAI GOHEL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government has taken cognizance of large scale of malpractices like fake faculty, inadequate infrastructure and patient load etc. in running of allopathic degree courses in the country;
- (b) if so, the number of cases along with the type of malpractices coming to light in the country along with the action taken by Government against the defaulting colleges during the last three years; and
- (c) the fresh steps taken by Government to promote medical education on one hand, and weed out wide-spread corruption in granting recognition to medical colleges and also strengthen the inspection mechanism on the other?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(ASHWINI KUMAR CHOUBEY)**

(a) to (c): Permission for starting of a medical college/yearly renewal permission/recognition of degree is granted by the Central Government on the recommendation made by the Medical Council of India (MCI) after assessment of facilities available as per regulations prescribing minimum requirements in terms of infrastructure ,faculty and clinical material. The Medical Colleges which fail to meet the required standards are not given permission/renewal permission/recognition.

Further, if the MCI receives any complaints against the faculty of the permitted colleges or the Council finds any fake faculty during verification in declaration forms of all the Medical Colleges for each academic year, the said College is debarred for 2 years from making admissions in the MBBS course, as per the Regulations of the Council. The matter is also referred to Ethics Committee of the Council to investigate against the said fake faculty/Dean/Principal of College and action is taken against them as per the code of Medical Ethics Regulation.

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During last three years MCI applied Clause 8(3)(1)(d) of MCI Regulation, 1999 on 11 Colleges and recommended to debar the College from admitting students for two academic years. However, 07 College were allowed admissions for one year on the approval granted by Supreme Court Mandated Oversight Committee on MCI (OC). In respect of 02 Colleges admissions for one year were allowed on the basis of revised recommendations made by MCI in the light of Court's direction. 02 Colleges were not allowed to admit students for two years as per recommendations of MCI.

The Government has taken various steps to increase the number of doctors. These efforts included-

- (i) relaxation in norms for setting up of a Medical College in terms of requirement of land, faculty, staff, bed/bed strength and other infrastructure.
- (ii) Strengthening/upgradation of State Government Medical Colleges for starting new PG Courses/Increase of PG seats.
- (iii) Establishment of New Medical Colleges attached with district/referral hospitals preferably in underserved districts of the country.
- (iv) Strengthening/upgradation of existing State Government/central Government Medical Colleges to increase MBBS seats.

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